

FORM NO. 5

[See rule 8A(d)]

Certificate of planting/replanting tea bushes TEA BOARD

Certificate No. _____

This is to certify that _____ [name of assessee] has:

- (a) planted tea bushes on land not planted at any time with tea bushes, or on land which had been previously abandoned;
(b) replanted tea bushes in replacement of tea bushes that have died or have become permanently useless, on any land already planted.

Necessary particulars are given hereunder :

** 1. Particulars of planting referred to in (a) above:*

Sl. No.	Name of tea estate where planting is done	Whether the tea estate referred to in col.2 is situated in an area declared by the Central Board of Direct Taxes to be a "hilly area" u/s 33A(8) of the Income-tax Act; and, if so, specify the area	"Previous year" that is the accounting year of the assessee in which the land was prepared for planting	Extent of land (in hectares) on which planting is done	Date on which planting operations were commenced	Whether notice of commencement of planting operations had been given in writing to the tea board within the period specified in rule 8A(a)
1	2	3	4	5	6	7

** 2. Particulars of replanting referred to in (b) above*

Sl. No.	Name of tea estate where replanting is done	Whether the tea estate referred to in col.2 is situated in an area declared by the Central Board of Direct Taxes to be a "hilly area" u/s 33A(8) of the Income-tax Act; and, if so, specify the area	"Previous year" that is the accounting year of the assessee in which the land was prepared for replanting	Extent of land (in hectares) on which replanting is done	Date on which replanting operations were commenced	Whether notice of commencement of replanting operations had been given in writing to the tea board within the period specified in rule 8A(a)	Date on which replanting operations were completed
1	2	3	4	5	6	7	8

Place _____

Date _____

(SEAL)

*Delete if either (a) or (b) is not applicable.